

FORM A

Public Announcement

(Under Regulation 6 of the (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF DULICHAND AUTO SALES PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Dulichand Auto Sales Private Limited
2.	Date of incorporation of corporate debtor	08.05.2013
3.	Authority under which corporate debtor is incorporated / registered	ROC - Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U50200WB2013PTC193048
5.	Address of the registered office and principal office (if any) of corporate debtor	53, Nalini Ranjan Avenue, 371, Block G, New Alipore, Kolkata – 700053, West Bengal
6.	Insolvency commencement date in respect of corporate debtor	18.11.2021
7.	Estimated date of closure of insolvency resolution process	17.05.2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Jai Narayan Gupta IBBI/IPA-001/IP-P00371/2017-2018/10628
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Intelligent IP Management Solutions Private Limited YMCA Building, 2nd Floor, 25 Jawaharlal Nehru Road, Kolkata - 700087 cajainarayangupta@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Intelligent IP Management Solutions Private Limited YMCA Building, 2nd Floor, 25 Jawaharlal Nehru Road, Kolkata - 700087 insolvency.dulichand@gmail.com
11.	Last date for submission of claims	02.12.2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N/A
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N/A
14.	(a) Relevant Forms (b) Details of authorized representatives are available at:	Web link: https://www.ibbi.gov.in/home/downloads Physical Address: As mentioned in entry no. 10

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Dulichand Autosales Private Limited** on **18.11.2021**.

The creditors of **Dulichand Autosales Private Limited**, are hereby called upon to submit their claims with proof on or before **02.12.2021** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA. N/A

Submission of false or misleading proofs of claim shall attract penalties.

Name of Interim Resolution Professional: CA Jai Narayan Gupta

Signature of Interim Resolution Professional:



Date: 19.11.2021

Place : Kolkata